

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

NEW DELHI: DATE: 15 MARCH, 1973.

NOTIFICATION  
(INCOME-TAX)

No. 2277 (F.NO.197/132/77-II(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the following funds for the purpose of the said section for the assessment year(s) 1974-75 and 1975-76:-

- (i) Armed Forces Benevolent Fund,
- (ii) Special Fund for Reconstruction & Rehabilitation of Ex-Servicemen,
- (iii) Armed Forces Re-construction Fund,
- (iv) India Gurkha Ex-Servicemen's Welfare Fund,
- (v) Central Wood Car Re-employment Fund,
- (vi) Armed Forces Flag Day Fund,
- (vii) War Bereaved & Disabled Servicemen Special Relief & Fund,
- (viii) India Soldiers, Sailors & Airmen's Deed Fund

( M. SHASTRI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
The Manager,  
Government of India Press,  
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(Near Mayapuri Garden), New Delhi.

Copy to:-

1. Dir. G. C. Vadera, Secretary, Kendriya Sevaik Board, Hathi Mantralaya Maulana Azad Road, New Delhi-110001.
2. The Commissioner of Income-tax, Delhi-II, New Delhi with reference to his letter No. G.II-12/78(85)/76/23491 dt. 6.10.76.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IV)/(RUS)/(RFR)/(Inv.), New Delhi.
5. Director of QA Services (Income-tax), 1st Floor, Akbar-e-Ghalib, Dato Sundry Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T. Wing of C.B.J.T., New Delhi.
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8. Duly Section of Dto. of Ins. (RSG), New Delhi (5 copies).
9. Director of Training, IAS (Direct Taxes), Staff College, Nagpur (5 copies).
10. Shri M. B. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

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